

OA No.342/06  
Dated 18.1.2007

Shri M.P.Dixit, ld. counsel for the applicant  
Shri Chitranjan Sinha with Shri B.K.Sinha, ld. ASC for the  
respondents.

O R D E R [ORAL ].

This case has been listed today in the supplementary list under orders of the Tribunal when in the first half it was mentioned, with consent of the ld. counsel for the other side, that since the respondents have decided to reinstate the applicant, he may be allowed to withdraw this application. ~~as~~ <sup>as</sup> reinstatement is not possible during the pendency of this application. The ld. counsel for the applicant, however, submits that the applicant reserves right to go for legal redressal, if he is still aggrieved ~~for consequential reliefs~~.

2. The ld. counsel for the respondents has no objection to this prayer.
3. Submission of the ld. counsel for the applicant is accepted.
4. In the result, this application is disposed of as withdrawn.

  
[S.N.P.N.Sinha]M[A]

mps.

  
[ P.K.Sinha ]JVC